CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 199 of 2006

Jabalpur, this the 10th day of April, 2006

Hon'ble Shri Justice M.A. Khan, Vice Chairman

Dwarka Prasad, S/o. Nanhelal T.C.M.-1 (Tele) Officer or the Senior Divisional Engineer (Telephone) Division Piperiya, R/o. Ciuramkhed, Tah. Sohagur, District Hosangabad, M.P.

Applicant

(By Advocate - Shri Narendra Sharma)

Versus

- 1. Union of India through the Secretary, Railway Department, New Delhi.
- 2. Divisional Railway Manager, Jabalpur District, Jabalpur, M.P.
- 3. Divisional Signal and Telephone Engineer, Railway, Jabalpur M.P.

Respondents

ORDER (Oral)

The applicant is aggrieved by the order of the disciplinary authority dated 13.12.2005 (Annexure A-5), whereby he has been imposed the penalty of reduction in the grade from Rs. 4500-7000/- to the grade of Rs. 3050-4590/-, fixing his pay at the minimum of the said pay scale i.e. 3050/- for three years with cumulative effect. The applicant has submitted an appeal dated 23rd February, 2006 (Annexure A-6) which has not been decided.

2. The applicant has filed this OA before expiry of six months of filing of the appeal. The learned counsel for the applicant has submitted that the pay of the applicant has been substantially reduced, therefore, the applicant had to approach this Tribunal before the period prescribed in Section 20 of the Administrative Tribunals Act,

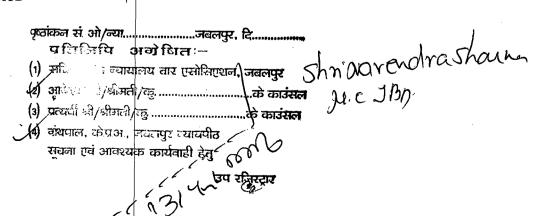
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1985, expired. However, he has submitted that he has instructions from the applicant to say that the present OA may be disposed with directions to the respondents to consider the appeal of the applicant and decide it at an earlier date.

- 3. In these circumstances, I am inclined to accede to the request. As it would not cause any prejudice to the respondents so I need not call upon them to file the counter reply by issuing a formal notice.
- 4. Accordingly, the present OA is disposed of with direction to the appellate authority i.e. respondent No. 3 Divisional Signal and Telephone Engineer Railway, Jabalpur to consider the appeal of the applicant dated 23rd February, 2006 copy of which is Annexure A-6 and decide it within a period of one month from the date of receipt of copy of this order and the copy of memorandum of appeal, by him. The learned counsel for the applicant has undertaken to serve a copy of the appeal and the copy of this order on respondent No. 3 within one week.
- 5. The OA is disposed of in terms of above order. It will be open to the applicant to approach the Tribunal in accordance with law afresh in case if his grievance survived after exhausting the remedy provided in service rules.

(M.A. Khan) Vice Chairman

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